

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated: Guwahati, the 05th November, 2022

NO. HC.VII/186/9734/2010/Pt.-II/A(N) #### In continuation of this Registry's earlier Notification **NO. HC.VII/186/9693/2010/Pt.-II/A(N)**, the nominated Judicial Officers and Special Public Prosecutors are requested to provide information (in the format given below) as to whether any accommodation facility is required by them or not.

Name of the Judicial Officer / Special Public Prosecutor	Date of Arrival	of Accommodation required (Yes/No)	Mobile Number (WhatsApp)

The information be provided by email at jjb.ghcasm@gmail.com on or before 09.11.2022.

The Judicial Officers and Special Public Prosecutors, whose residence is in Guwahati, need not opt for accommodation.

Further, name of Special Public Prosecutor mentioned in table E, Serial No. 5, Shri Uttam Kumar Saikia may be read as Shri Uttam Kumar Sarkar, Special Public Prosecutor, POCSO Court, Dhubri.

By Order,
Sd/- R.A. Tapadar
REGISTRAR (JUDICIAL)

Memo No. HC.VII/186/9735-9763/2010/Pt.-II/A(N) Dated: 05-11-2022

Copy forwarded for information & necessary action to:

1. The Principal Secretary, Department of Women and Child Development, Govt. of Assam.
2. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
3. The Secretary to the Govt of Nagaland, Justice and Law Department, Kohima, Nagaland.
4. The Secretary to the Govt of Mizoram, Law and Judicial Department, Aizawl, Mizoram.

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5. The Secretary to the Govt of Arunachal Pradesh, Law and Judicial Department, Itanagar, Arunachal Pradesh.
6. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

The Officers are placed on deputation for the program on condition that (a) the Officers will be treated as on duty during the 2 (two) day "State Level Consultation on implementation of the POCSO Act, 2012" period & (b) they will be entitled T.A. & D.A. as admissible under the Rules.

7. The Accountant General (A&E), Nagaland, Kohima / Mizoram, Aizawl/ Arunachal Pradesh, Itanagar, for information and necessary action.

The Officers are placed on deputation for the program on condition that (a) the Officers will be treated as on duty during the 2 (two) day "State Level Consultation on implementation of the POCSO Act, 2012" period & (b) they will be entitled T.A. & D.A. as admissible under the Rules.

8. The Registrar (Admin./Vigilance/Estt.), Gauhati High Court, Guwahati.
9. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
10. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl / Itanagar Permanent Bench, Naharlagun.

(He/She is requested to inform the nominated Judicial Officers and nominated Special Public Prosecutor of his/her State to attend the programme accordingly).

11. The District & Sessions Judge,
Baksa / Barpeta / Cachar, Silchar / Dhubri / Golaghat / Kamrup (M) / Kamrup, Amingaon / Karbi Anglong / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / Tinsukia

(He/She is requested to inform the nominated Judicial Officers under his/her control to attend the seminar accordingly).

Further, He/She is requested to inform the nominated Special Public Prosecutor about this Notification).

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12. The Member Secretary, Assam State Legal Services Authority/ Nagaland State Legal Services Authority/Mizoram State Legal Services Authority/ Arunachal Pradesh State Legal Services Authority

(He is requested to inform the Secretary, District Legal Services Authority under his control to attend the seminar accordingly).

13. The Chief Judicial Magistrate,
Baksa / Barpeta / Jorhat / Kamrup (M) / Nagaon.

(He/She is requested to inform the nominated Judicial Officers under his/her control to attend the seminar accordingly).

14. The Principal Magistrate, Juvenile Justice Board
Baksa / Barpeta / Jorhat / Kamrup (M) / Nagaon.

15. Shri Laxminarayan Nanda, Child Protection Specialist, UNICEF.

16. The Treasury Officer,

Cachar, Silchar / Dhubri / Kamrup (M) / Lakhimpur / Nagaon / Dimapur / Peren / Aizawl / Champhai / East Siang District / Papum Pare

(The nominated Officials will be treated as on duty during the 2 (two) day "State Level Consultation on implementation of the POCSO Act, 2012" period and they will be entitled to TA as admissible under the Rules).

17. The Project Manager, Gauhati High Court, Guwahati.

(He is requested to upload the Notification immediately in the official website of the Gauhati High Court, Guwahati).

18. The Administrative Officer, Judicial Academy, Assam **with a request to place the Notification before the Hon'ble Director, Judicial Academy.**

19. The Private Secretary to Hon'ble Mr. Justice N. Kotiswar Singh, Gauhati High Court, Guwahati for his Lordship's kind information.

20. The Private Secretary to Hon'ble Mr. Justice L. S. Jamir, Gauhati High Court, Guwahati for his Lordship's kind information.

21. The Private Secretary to Hon'ble Mr. Justice Michael Zothankhuma, Gauhati High Court, Guwahati for his Lordship's kind information.


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